

**IN THE NATIONAL COMPANY LAW TRIBUNAL  
COURT NO. IV, NEW DELHI**

**(IB)-1309/ND/2018**

**Under Section: 9 of IBC Code, 2016.**

**In the matter of:**

Rachit Ahuwalia **.....Applicant**

Vs.

M/s A.M. Vinyl Pvt. Ltd. **.....Respondent**

**Order delivered on 03.10.2018**

**CORAM**

**DR. DEEPTI MUKESH,  
HON'BLE MEMBER (J)**

For the Applicant : Mr. Aditya Shauda, Adv.  
Mr. Ankur Goyal, Adv.

For the Respondent :

**ORDER**

Issue notice as to why the application for initiating the CIRP should not be admitted against the corporate debtor. Process dasti. For further consideration on 30.10.2018.

Sd/-

**(DR. DEEPTI MUKESH)  
MEMBER (JUDICIAL)**

